

LOK SABHA

UNSTARRED QUESTION NO. 10

TO BE ANSWERED ON 25.4.2016

ALLOCATION OF GAS TO PRIVATE COMPANIES

10. SHRI LAXMI NARAYAN YADAV:

SHRI JASVANTSINH SUMANBHAI BHABHOR:

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

- (a) whether the Government has incurred loss of revenue because of the procedure to allocate gas to private companies after its exploration by Government agencies in the country;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) the details of the bids received for exploration of gas reserves and number of gas reserves allocated to private companies for exploration during the last three years, block/company-wise; and
- (d) the estimated quantum and value of natural gas available in such gas blocks, block/company-wise?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)
(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) & (b): No, Madam. Government has not incurred any loss of revenue because of the procedure to allocate gas to private companies after its exploration by Government agencies in the country as the domestic gas is being allocated in line with the allocation priority defined in the Gas Utilization policy, which does not differentiate between Government and private sector companies.

(c) & (d): NELP-IX was launched in 2010 and completed in 2012. Thereafter, no bidding round of oil and gas blocks took place. Hence, question of details of bids received, allotment/award of new exploration blocks/fields etc. does not arise.
